

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2022/2002

Hon'ble Shri Shanker Raju, Member(J)

Monday, this the 5th day of August, 2002

Dr. Anju Gupta
Medical Officer
Aruna Asaf Ali Govt. Hospital. Applicant
(By Advocate: Ms. Harvinder Oberoi)

vs.

1. Govt. of N.C.T. of Delhi
through
Secretary (H&FW)
9th Floor, 'A' Wing
Delhi Secretariat
I.P.Estate
Delhi - 110 002.
2. Secretary (GOI)
Ministry of Health & Family Welfare
(Department of Health)
Nirman Bhawan
New Delhi - 110 011. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant ^has tendered her resignation on 11.12.1998 and was to be accepted w.e.f. 3.11.1997 but due to communication gap the same could not be accepted. Ultimately, applicant was allowed to resume duty on 29.3.2001. In this view of the matter, the applicant preferred a representation seeking grant of Extra Ordinary Leave (EOL) under Rule 32 of the CCS (Leave) Rules, 1972. It is also stated that it was on account of respondents' fault that the applicant had put away from duty such a long period. She seeks sympathetic consideration from the respondents.

3. As the representation of the applicant, Annexure A7 (filed in May, 2002) is still to be responded to by the respondents, ends of justice would be met if the present OA is disposed of by directing the respondents to consider the request of the applicant for grant of EOL contained in her representation sympathetically in accordance with rules within a period of three months from the date of receipt of a copy of this order.

4. Copy of this order be sent to the respondents along with a copy of the OA. No costs.

S. Raju
(Shanker Raju)
Member(J)

/rao/